

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.12
C.P.No. 153/BB/2023

IN THE MATTER OF:

M/s. Vattikuti Technologies Pvt. Ltd. ... Petitioner
Vs.
ROC, Karnataka ... Respondent

Order under Section 66 of Companies Act, 2013

Order delivered on: 11.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Biswajit Ghosh, PCS
For the Respondent : Ms. Anuparna B

ORDER

1. Heard the Ld. Counsels for the Petitioner and the ROC.
2. In compliance to order dated 06.06.2024, Ld. Counsel for the Petitioner has filed reply to ROC report vide Dy.No.3581 dated 20.06.2024.
3. Ld. Counsel for the Petitioner stated that there are no creditors in the Company and has attached CA Certificate at page 160 of the C.P.
4. Ld. Counsel for the ROC submitted that there are no further observations after considering the reply filed by the Petitioner.
5. **Order Reserved.**

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)